NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 442/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2017

NAME OF THE PARTIES:

Union Roadways Ltd.

V/s

Sonachi Industries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

Seema J. verma Adv. for Petitioner

Seema J. verma Adv. for Petitioner

White Exe

ORDER

T.C.P. No. 442/I&BC/NCLT/MB/MAH/2016

- One of the Representative of the Petitioner is present.
- 2. He stated that a Consent Terms is to be filed, hence seeking time.
- 3. Adjourned to **27.11.2017**.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

09.11.2017

ah

Sd/-

M.K. Shrawat Member (Judicial)

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI

TRANSFER COMPANY PETITION 442 OF 2017

COMPANY PETITION (L) NO. 922 OF 2016 (High Court)

M/s. Union Roadways Ltd

).....Petitioner

VERSUS

M/s. Sonachi Industries Limited.

).....Respondent

CONSENT TERMS BETWEEN PETITIONER AND RESPONDENT

The Petitioner and Respondent have agreed to settle the above caption matter as under.

- 1. The Petitioner have filed the above petition against Respondent for winding up or For appointing Insolvency and Resolution Professional for claim of Rs. 7,04,485/- (Seven Lakh four Thousand four Hundred and eighty five only) as mention in Exhibit-M petitioner claim in the Petition and Respondent after service of Notice agreed to settle their dispute and enter into consent terms.
- 2. The Petitioner and Respondent have agreed to settle their dispute where the Respondent has agreed to pay total amount of the claim; of the petitioner of Rs. 7,04,485/- in Seven installment.
- 3. In view thereof, it is agreed by and between the parties that the Respondent will pay the aforesaid outstanding amount of Rs. 7,04,485/-/-

(Sev	ven Lakh four Thousand	four	Hundre	ed a	nd e	eighty	fiv	e only)	to the
Peti	tioner as follows.								
a.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No.	issued for _								
b.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No.	issued for _								
c.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No.	issued for _								
d.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No	issued for _								
e.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No	issued for_								
f.	Rs. 1,00,000/- (One	lakh	only)	by	the	way	of	Demand	draft
No	issued for								
g.	Rs. 1,04,485/- (One lak	h fou	r thousa	nd f	our l	nundr	ed a	nd eighty	five
) by the way of De								
							+		

- 5. It is agreed between parties that if there is any default in making payment of installment, the petition filed by the petitioner stand admitted and No further extension shall be granted to Respondent to make the respective outstanding installment.
- 6. It is agreed by and between the parties that in case the Respondent defaults in paying any of the installments as stipulated in **Paragraph 3(a) to**(g) read with the **paragraph 5** herein above, the Company Petition filed by the Petitioners before the Hon'ble National Company Law Tribunal, Bench Mumbai shall stand admitted as per claim in the Petition without further reference to the Court.
- All Contentions of parties raised in this Petition are kept open.
- 9. It is clarified that the signatories to this settlement terms have due authority to enter into the consent terms and bind their respective companies. Board Resolutions authorizing the respective representatives to execute these Consent Terms is attached herewith.
- 10. Issuance of the Certified Copy of the order be expedited.

These Consent Terms are agreed on	day of,2017.
Union Roadways Ltd.	M/s. Sonachi Industries Limited.
	Was. Someth madstres Limited.
PETITIONER	RESPONDENT
ADVOCATES FOR THE PETITIONER	ADVOCATES FOR THE RESPONDENT
ADVOCATES FOR THE PETITIONER	ADVOCATES FOR THE RESPONDENT
Date:	

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI

TRANSFER COMPANY PETITION 442 OF 2017

COMPANY	PETITION	(L)	NO.	922	OF	2016 (High	Court)

M/s. Union Roadways Ltd).....Applicant

VERSUS

M/s. Sonachi Industries Limited.)......Respondent

CONSENT TERMS

Dated this _____ day of _______,2017